

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
C.A.(CAA)15(AHM)2024

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Bhavani Ceramics Pvt. Ltd
(Demerged Co./ Transferor Co.)
Sri Bhavani Ceramic Pvt. Ltd.
(Resulting Co./ Tranferee Co.)

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yuvraj Thakore, Advocate
For the Respondent :

ORDER

Learned Counsel for the applicant, Mr. Yuvraj Thakore, has filed a revised synopsis by way of an additional affidavit today, i.e., 16.05.2024, across the bar. The same is taken on record.

We have heard the Counsel for the applicant and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)